

**SCHEDULE-I FORM A
PUBLIC ANNOUNCEMENT**

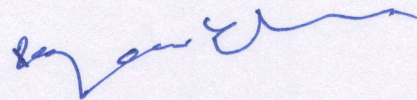
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
FUTURE COLONIZERS & CONSTRUCTION LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FUTURE COLONIZERS & CONSTRUCTION LIMITED
2.	Date of incorporation of corporate debtor	13.02.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Punjab under the Companies Act, 1956
4.	Corporate Identity No. of corporate debtor	U70102PB2008PLC031664
5.	Address of the registered office and principal office of corporate debtor	Rani Di Kothi, House No. 263, Ward No. 12, Opposite PWD Rest House, Sangrur, Punjab - 148001
6.	Insolvency commencement date in respect of corporate debtor	13.10.2022
7.	Estimated date of closure of insolvency resolution process	10.04.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rajeev Bhambri IBBI/IPA-002/IP-N00152/2017-18/10399
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Rajeev Bhambri SCO No.9, 2nd Floor, Jandu Tower, Miller Ganj, Ludhiana – 141003. rajeev.bhambri@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO No.9, 2nd Floor, Jandu Tower, Miller Ganj, Ludhiana – 141003. futurecirp@gmail.com
11.	Last date for submission of claims	27.10.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **FUTURE COLONIZERS & CONSTRUCTION LIMITED** on **13.10.2022**. The creditors of **FUTURE COLONIZERS & CONSTRUCTION LIMITED**, are hereby called upon to submit their claims with proof on or before **27.10.2022** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 15.10.2022
Place: LUDHIANA



RAJEEV BHAMBRI
Interim Resolution Professional
IBBI/IPA-002/IP-N00152/2017-18/10399
AFA Cert. No. AA2-10399-02-151122-201557 valid till 15.11.2022
SCO No.9, 2nd Floor, Jandu Tower,
Miller Ganj, Ludhiana – 141003